

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A.No.158 of 1997  
(O.A.535/96)

Date of order : 9.3.99

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

ANIL KUMAR HORE

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B. Chatterjee, counsel

For the respondents : Mr. M.K. Bandopadhyay, counsel

O R D E R

Heard ld. counsel for both the parties. Ld. Counsel for the respondents Mr. Bandopadhyay filed vakalatnama today. He prays for time on the ground that he got the brief today. But Mr. Chatterjee, ld. counsel for the applicant submits that he is ready for argument.

2. When the case is taken up for hearing, it is found that the registry of the Tribunal was directed to place this matter before Division Bench as prayed for by the order dated 25.6.98. The matter has been wrongly listed in the Single Bench despite the order passed on 25.6.98. So, the case is adjourned to 16.6.99 and the matter be placed before the Division Bench for orders on 16.6.99.

3. Plain copy of this order be handed over to the ld. counsel for both the parties for necessary action.

*[Signature]*  
( D. PURKAYASTHA )  
MEMBER(J)